

Councils that inspection by the Textiles Committee of Cotton textiles, meant for export to USSR, should be dispensed with as being superfluous in view of the inspection being carried out by the Russian Inspectors on behalf of the Soviet buying organisation. The Textiles Committee considered this suggestion at their meeting held on 10.12.82 and decided that the Textiles Committee would issue an authorisation for export of mill-made cotton cloth to USSR on the basis of certificates issued by the Russian inspectors without the requirement of a second inspection by the Committee, with effect from 1.1.1983. No prior directive had been given to the Textiles Committee against such a proposal in respect of Mill-made Cotton Cloth.

Some general complaints received are being looked into departmentally. The Government by its order dated the 20th February, 1983 has stayed the implementation of the decision of the Textiles Committee and sought the advice of the Law Ministry as to what action can be taken in cases where the Textiles Committee oversteps its jurisdiction.

Under Assessment Cases

8309. SHRI CHITA BASU : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a large number of cases of under-assessment of more than Rs. 5 lakhs have come to the notice of Government during the last 3 years; and

(b) if so, the details of such cases and the total revenue loss due to this during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) and (b) No, Sir. It is not correct that a large number of cases of under assessment of more than Rs. 5 lakhs have come to the notice of the Government during the last three years. The figures of cases of under assessment of more than Rs. 5 lakhs are not available with the Government. However, details of cases of under assessment, which, inter-alia, may include cases above Rs. 5 lakhs also, reported by the receipt audit and the internal audit, are as under:—

Year	As a result of receipt audit		As a result of internal audit	
	No. of items	Amount involved (in lakhs)	No. of items	Amount involved (in lakhs)
1979-80	26703	2342.54	40580	4984
1980-81	18227	3076.21	31832	3320
1981-82	17798	3305.66	23855	3245

The above, inter-alia, include cases of mistakes in giving effect to appellate orders, issue of excess/irregular refunds, non-levy/short levy of interest, omission/short levy of penalty, avoidable or incorrect payment of interest by the Government and such other minor/miscellaneous mistakes.

Alleged Cheating by Cigarette Companies

8310. SHRI BALKRISHNA WASNIK
SHRI BALASAHEB VIKHE PATIL
SHRI H.N. NANJE GOWDA :

Will the Minister of FINANCE be pleased to State :

(a) whether it is true that a large number of cigarette companies in the country are cheating Government to the tune of crores of rupees by evading excise and creating black money in league with cigarette shops as reported in the Indian Express dated 22nd March, 1983; and

(b) if so, the names of those ciga-